

(ख) से (घ). कम्पनी के मामलों की जांच करने के लिए सरकार ने पहले ही उद्योग (विकास एवं विनियमन) अधिनियम, 1951 की धारा 15 के अन्तर्गत 3 जून, 1971 को आदेश दे दिये हैं। जांच निकाय की रिपोर्ट की प्रतीक्षा है।

**Issue of Certificates to Small Units for Production of Khadi by Committee of K.V.I.C.**

2815. PROF. S. L. SAKSENA : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether any Committee of the Khadi and Village Industries Commission has issued certificates to new small units for production of Khadi;

(b) if so, the name of the Chairman of this Committee and how long he has held this post;

(c) on how many occasions the producers of Khadi in these certified institutions have been found using mill yarn mixed with hand spun yarn in the production of Khadi; and

(d) the action taken by Government in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) :

(a) Yes, Sir. Certification Committee of Khadi and Village Industries Commission issue and renew yearly certificates to applicant Khadi Institutions, including cooperatives for production and sale of khadi, as per Certification Rules.

(b) Shri Vichitra Narain Sharma is Chairman of this Committee since 1967.

(c) Information is being collected and will be laid on the Table of the House.

(d) To avoid the possibility of such mixture, reverse twist in hand-spun yarn has been introduced.

**Pilferage at Dharmanagar Railway Station**

2816. SHRI BIREN DUTTA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the menace of pilferage of goods in Dharmanagar Railway Station is on the increase;

(b) whether any complaint from the Traders of Tripura has been received; and

(c) if so, the reaction of Government and the steps proposed to be taken to check the pilferages?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) No.

(b) No.

(c) Does not arise.

**Railway Board Co-operative Housing Society**

2817. SHRI K. C. PANDEY : Will the Minister of RAILWAYS be pleased to state :

(a) whether due to non-allotment of full quota of land to the Railway Board Co-operative Housing Society, share money was refunded to a large number of registered members;

(b) if so, the total number of members who received refund of their share money;

(c) whether the Society is now expecting to receive the full quota of land for allotment to all the registered members of the Society before the refund of share money took place; and

(d) if so, whether the members who have already received refund of their share money will be accommodated according to their priority at the time of refund of share money and if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) No.

(b) to (d). Do not arise.